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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE AND INSURANCE )

.....  
NEW DELHI : THE 8th September, 1972.

NOTIFICATION  
INCOME TAX

No. 181 (F.No.404/303/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises Shri Sheo Muni Prasad who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri J.P. Gupta made in Notification No. 58(F.No.404/52/71-ITCC) dated 22nd February, 1971 is hereby cancelled.

3. This Notification shall come into force with immediate effect.

Sd/-

( A.K. Nasta )


Under Secretary to the Government of India

The Manager,  
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No. 181 (F.No.404/303/72-ITCC):

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